

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH,  
NEW DELHI.

(5)

Date of Decision: May 05, 1992.

OA 778/92

MOHD. WASIMMUDIN & ORS. ... APPLICANTS.

Versus

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

THE HON'BLE SHRI J.P. SHARMA, MEMBER (J).

THE HON'BLE SHRI B.N. DHOUNDIYAL, MEMBER (A).

For the Applicant ... Shri Anis Suhrawardy,  
Counsel.

For the Respondents ... Shri D.S. Mahendru,  
proxy counsel for  
Shri P.S. Mahendru,  
Counsel.

1. Whether Reporters of local papers may be  
allowed to see the Judgment ?

2. To be referred to the Reporters or not ?

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE SHRI J.P. SHARMA, MEMBER (J).)

After hearing the case for some time, it stands  
revealed from the short reply, filed by the respondent  
No.1 to 4 i.e. the official respondents, that there is  
✓ <sup>o</sup> no impugned order No.230/Electrical-TRS/GZB/E-8-LAB  
dated 12.3.1992. This reply has been verified by  
Shri R.K. Bansal, Sr. Divisional Electrical Engineer (RS),  
Northern Railway, Ghaziabad. Not only this he has

...2.

(6)

further verified in para-2 that impugned order dated 12.3.1992 is a forged document and that an appropriate legal proceedings be initiated against the applicants.

2. The reliefs claimed in this application is with regard to all the applicants.

3. The learned counsel for the applicants is withdrawing this application on the averment made in the short reply that the impugned order dated 12.3.1992 does not exist. So, the application is allowed to be withdrawn.

4. In view of the above statement from the learned counsel for the applicants, the prayer is allowed and the present application is disposed of as withdrawn.

5. While this order was dictating the learned counsel for the respondents desired that action be taken against the applicants but the respondents shall be free to take whatever action they will take according to law.

( B.N. DHOUNDIYAL )  
MEMBER (A)

*J.P. Sharma*  
( J.P. SHARMA ) 5/12/92  
MEMBER (J)